

SHRI RAMEWARPATIDAR: Sir, I introduce the Bill.

Bill to amend the Medical Termination of Pregnancy Act. 1971.*

The motion was adopted

15.36 1/2 hrs.

[*Translation*]

CONSTITUTION (AMENDMENT) BILL*

KUMARI UMA BHARTI: Sir, I introduce the Bill.

(*Amendment of Article 350A*).

[*English*]

SHRI SHAHABUDDIN SYED (Kishanganj): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

15.38 hrs.

ONE-FAMILY ONE-POST (IN GOVERNMENT SERVICE) BILL*

[*English*]

MR. CHAIRMAN: The question is:

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga): I beg to move for leave to introduce a Bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI SHAHABUDDIN SYED: I introduce the Bill.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a bill to provide for appointment of only one member of a family in public services and posts in connection with the affairs of the Union."

15.37 hrs.

MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) BILL*.

The motion was adopted

(*Amendment of Section 3 and 4*)

SHRI C.P. MUDALA GIRIYAPPA: I introduce the Bill.

[*Translation*]

15.39 hrs.

KUMARI UMA BHARTI (Khajurato): Sir, I beg to move for leave to introduce a Bill further to amend the Medical Termination of Pregnancy Act. 1971.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of Article 371*)

[*English*]

[*English*]

MR. CHAIRMAN: The question is:

SHRI UTTAMRAO DEORAO PATIL (Yavatmal): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

"That leave be granted to introduce a